

(1)

Stamp Application No. 358/89

Dt. 7.6.1989

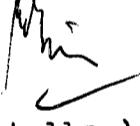
Tribunal's Order:-

Heard Mr.D.V.Gangal, learned advocate for the applicants at length. After hearing Mr.Gangal at length and considering all the facts and circumstances, we reject the interim relief as prayed for by the applicants in para 9(1) of the application.

we may point out that respondents are continuing with the departmental enquiry as per the liberty given to them by this Tribunal by the judgment dated 30.9.1988. Hence it would not be proper on our part to stay the proceedings which are being held against the applicants.

Issue notice, to the respondents regarding admission returnable on 25.7.1989.

Keep the case on that date for admission.

  
(M.Y. Priolkar)  
Member(A)

  
(M.B. Mujumdar)  
Member(J)

Office Notes, Office Memo  
randum, Coram, Appearances,  
Tribunal's Order of direc-  
tions and Registrar's Order

(2) Tribunal's Orders

Circulated for 7/6/89

for DR

1/6/89

Notices are issued  
to the All respondents  
on dt 16-6-89

16/6/89

Tribunal's permission  
to file joint petition under  
4(5) a. essential.

19/6/89

Dated: 20/6/89:

Taken on board in view of the  
office objection dt. 19/6/89. The  
applicant has already filed one  
application dt. 5/6/89 for permitting  
the applicants to file a joint  
application. That application be  
numbered as a misc. petition. That  
application is allowed and the  
applicants are permitted to file the  
joint application under Rule  
4(5)(a) of the CAT Procedure  
Rules. The said misc. petition  
is disposed of.

Misce Petition No. 487/1989  
For permission to file  
a joint application  
disposed of on 20/6/89

21/6/89

(M.Y. PRICKAR)  
MCA

(A.R. MURUM)  
MCA

(3)

Dated: 25/7/89.

Notice dt. 16.6.89 served  
on R. No. 2 and MCA

25/6/89

present Mr. Atre for  
Mr. P.M. Pradhan for the  
respondents. On the application  
of Mrs. Charan appealing for  
Mr. Gangal S.O. to 9/8/89.

Mr. Y. P. TOLKAR (P. S. SHAH)  
MCA V/C.

Dated: 9-8-1989.

Mr. Gangal for the  
applicant and Mr. Atre for Mr.  
P.M. Pradhan for the respondents.

Mr. Gangal seeks permission  
to withdraw the petition with  
liberty to file a fresh petition.

Petition allowed to be  
withdrawn with liberty to file  
a fresh petition in respect of  
same subject matter, if so  
advised.

P. S. Chaudhury (P. S. SHAH)

(P. S. Chaudhury) (P. S. SHAH)  
MCA V/C.

25/8/89

Order dt. 9/8/89  
Send to parties  
on 25/7/89.

Mr. Y. P. TOLKAR

Order dt 9-8-89 served  
on Appellant & R. No. 1/2  
on dt. 25/7/89